



भारतीय रिजर्व बैंक

RESERVE BANK OF INDIA

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RBI/2013-14/580

DBOD. Dir.BC.No. 109 /13.03.00/2013-14

May 6, 2014

All Scheduled Commercial Banks  
(Excluding RRBs)

Dear Sir/Madam

**Levy of penal charges on non-maintenance of minimum balances in inoperative Accounts**

Please refer to [Part B of the First Bi-monthly Monetary Policy Statement 2014-15 announced on April 1, 2014](#), proposing certain measures towards consumer protection such as non-levy of penal charges for non-maintenance of minimum balance in any inoperative accounts.

2. In this connection, a reference is invited to our [circular DBOD. Dir. BC. 53/ 13.10.00/ 2002-03 dated December 26, 2002](#) on 'Minimum Balance in Savings Bank Accounts' advising banks to inform customers regarding the requirement of minimum balance in savings bank account and levy of penal charges for non-maintenance of the same at the time of opening the account in a transparent manner.

3. Further, in terms of para 3 of our [Circular DBOD. No. Leg. BC.35/09.07.005/2012-13 dated August 10, 2012](#) on 'Financial Inclusion- Access to Banking Services - Basic Savings Bank Deposit Accounts' it was advised to banks that no charge should be levied for non-operation/activation of Basic Savings Bank Deposit Accounts (BSBDAs).

4. It is advised that henceforth banks are not permitted to levy penal charges for non-maintenance of minimum balances in any inoperative account.

Yours faithfully,

(Prakash Chandra Sahoo)  
Chief General Manager

बैंकिंग परिचालन और विकास विभाग, केंद्रीय कार्यालय, 13 माला, शहीद भगतसिंह मार्ग, मुम्बई 400001

Department of Banking Operations and Development, Central Office, 13<sup>th</sup> floor, NCOB, Shahid Bhagat Singh Marg, Mumbai - 400001  
Tel No: 91-22-22601000 Fax No: 91-22-22701241 Email ID: cgmicrodbodco@rbi.org.in

हिंदी आसान है, इसका प्रयोग बढ़ाइए